

an assignment deed dated 27.02.2024 and therefore, the present application seeking substitution be allowed.

Having regard to the facts and circumstances of the case and having perused the application and deed of assignment, we allowed the prayer and direct that M/s. Indo Jatalia Holdings Limited be substituted in place of M/s. Sicom Limited.

The Applicant shall file an amended memo of parties within one week.

List the matter **on 04.06.2024.**

IA-1544/2024

On the request made by Ld. Counsel appearing for the Resolution Professional, matter adjourned **to 04.06.2024.**

IA-1590/2023

We have heard the arguments made by Ld. Counsel appearing for the Resolution Professional. We are yet to hear the arguments of Mr. Sudhir Makkar, Ld. Sr. Counsel appearing for the SRA and the Rejoinder arguments of the Ld. Counsel appearing for the Applicant.

The arguments cannot be completed today. Further this Bench, comprising of Shri. Bachu Venkat Balaram Das, Member

(J) and Shri. Atul Chaturvedi, Member (T) is not available till 02.06.2024. We, therefore, deem it appropriate to list this matter **on 04.06.2024** for further arguments before the same Bench, since this is a part heard matter.

IA-4150/2021

The Resolution Professional is directed to file updated status report w.r.t. the payment made to the Security Agency.

List the matter **on 04.06.2024**.

IA-2670/2023, IA-2763/2023, Inv.P-59/2023

List all these applications along with the main matter **on 04.06.2024**.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)